## HIGH COURT OF UTTARAKHAND AT NAINITAL

## NOTICE

No.30 UHC/Admin-B/IV-01/2023

Dated: 09.05.2023

Applications are invited from the practicing Advocates of this Hon'ble Court for appointment as Oath Commissioner for the period 26.07.2023 to 25.07.2024 in the prescribed proforma (copy enclosed).

Eligibility for appointment as Oath Commissioner:

- 1. A regular practicing Advocate of the High Court of Uttarakhand at Nainital.
- 2. Applicant should not be Oath Commissioner at any other place.

Duly filled Application form along with requisite enclosures must be kept in an envelope mentioning thereon as "Application for Oath Commissioner" and submitted in Admin. B section of High Court of Uttarakhand on or before 30.05.2023 up to 05:00 p.m. No application shall be entertained thereafter.

By order of Hon'ble the Chief Justice

Sd/-(Anuj Kumar Sangal) Registrar General

No2/85UHC/Admin-B/IV-01/2023

Dated: 09.05.2023

Copy to:

- 1. The President/ Secretary, High Court Bar Association, Nainital.
- 2. Notice Board.

3. In-charge, Computer Section with a request to upload the notice as well as 'Application Form' to the High Court website.

Assistant Registrar Admin-B

## ANNEXURE-I HIGH COURT OF UTTARAKHAND, NAINITAL

APPLICATION FOR APPOINTMENT AS OATH COMMISSIONER.
(W.e.L. 26-67 - 2023 To 25-07-2024)

FULL I	VAME OF THE CANDIDATE AND FATHER/HUSBAND'S NAME: CAPITAL LETTERS, NO ABBREVIATION ALLOWED.	SHOULD BE WRITTEN	
1.	Name of applicant Srl/Smt./Km (in Capital letters) & Mobile No.	Affix a recent Photograph	
2.	Name of Father/Husband		
- 3. 4.	Date of Birth L Address		
	Any other circumstances, which may merit consideration for appointed as Oath Commissioner		
ű.	3. Date of enrolment and enrolment number as an Advocate (self-attested photo copy of enrolment certificate be furnished)		
B.	Membership number of Ultarakhand High Court Bar Associa (self-altested photo copy of document be furnished) Date of commencement of practice	ition	
9	Past experience as Oath Commissioner, if any	SAME AND A Comment of the Comment of	
10.	Have you ever been de-listed or debarred by the Court, if so	, details thereof	
2. 3. (a) (b)	I hereby declare that the information furnished is true and cois false and nothing material has been concealed.  I also declare that, I have read the provision in order XIX Uttarakhand High Court and the Rule contained in Chapter 1052, Volume-2, the conditions prescribed for the Oath Coabide by the same.  I further declare that in case I am appointed Oath Commission the following conditions strictly.  I shall charge the fee for verification for affidavits only at the shall never charge any excess amount.  I shall maintain proper account of the affidavit eworn before realized.  I shall be liable to be removed from the list of Oath Commission as Hon'ble the Chief Justice may prescribe in case of conditions.	CPC as amended by IV of Rules of Court, mmissioner and shall sioner I shall observe prescribed rates and a me and the amount designer and to such I default of the above	
aled:	Signature of	the Applicant	
	<u>Certificato</u>		
	President/ Secretary,	High Court Bar	
ssociation, Nainital verify that the applicant is the member of the abovementioned Bar			
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President / Secretary.